

(11)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

O.A. No. 349 of 1988.

Date of Decision 6.7.93.

Central Secretariate Service Grade III Section  
Officers Association ..... Petitioners

Versus

Union of India ..... Respondents

For the petitioners: None appeared

For the respondents: Smt. Raj Kumari Chopra, Counsel

CORAM:

Hon'ble Mr. Justice V.S. Malimath, Chairman.

Hon'ble Mr. S.R. Adige, Member (A)

JUDGMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The prayer of the Central Secretariat Service  
Grade III Section Officers Association is for a  
direction to issue orders for payment of one month's  
additional pay in a year on account of additional  
increased working hours introduced in the Administrative  
Offices of Government of India.

2. In the reply filed by the respondents,  
it is clearly averred that the increase in number of  
hours was prescribed accepting the 4th Central Pay  
Commission's recommendations which were made  
simultaneously in this behalf while increasing the  
emoluments of the Government employees. This is a  
policy matter. The decision is based on the  
recommendations of the Expert Committee of the Pay  
Commission. The decision cannot also be regarded as  
unreasonable. Accordingly, this application is  
dismissed. No costs.

*S.R. Adige*  
(S.R. ADIGE)  
MEMBER (A)

*Malimath*  
(V.S. MALIMATH)  
CHAIRMAN.